

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

WRIT PETITION (CRIMINAL) 145 OF 2017

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NO. 97011/2017

(Application for Permission to appear & argue in person)

WITH

INTERLOCUTORY APPLICATION NO. 88450/2023

(Application for Directions)

WITH

INTERLOCUTORY APPLICATION NO. 88854/2013

(Application for permission to file Add. Documents)

Rishi Malhotra & Anr.

...Petitioners

Versus

Union of India

...Respondent

OFFICE REPORT

The Writ Petition above-mentioned was listed before the Hon'ble Court on 11.11.2025, when the Hon'ble Court was pleased to pass the following Order:-

“Admit.
Hearing is expedited.
List the matter on 21.01.2026.”

Accordingly, Rule Nisi was issued to the sole respondent/Union of India through Advocate on 15.11.2025. Service of Rule Nisi is complete.

The Writ Petition alongwith applications above-mentioned is listed before the Hon'ble Court with this Office Report for Orders.

Dated this the 20th day of January, 2026.

SD/-
Assistant Registrar